

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4013
ANSWERED ON:18.12.2012
BILLS FROM MAHARASHTRA
Sainuji Shri Kowase Marotrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has received several Bills from Maharashtra for approval;
- (b) if so, the names of the Bills received till date;
- (c) the names of the Bills approved and pending along with the reasons for the pendency separately; and
- (d) the time by which the pending Bills are likely to be approved ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b) to (d): The names of the Bills received from Maharashtra for the consideration and assent of the President of India under Article 200 read with Article 254(2) of the Constitution of India during 2010, 2011 and 2012 and the status of each Bill is attached at Annexure.

The State Legislations are examined in consultation with the Central Ministries/Departments concerned from three angles viz.

- (i) repugnancy with Central Laws
- (ii) deviation from National or Central Policy and
- (iii) legal and Constitutional validity.

Wherever necessary, the State Governments are advised to modify/amend provision of such legislations keeping the above in view. Sometimes, discussions are also necessary with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision. Hence no time frame can be fixed in this behalf.